

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:618
ANSWERED ON:03.08.2011
ANTI-CORRUPTION WATCHDOG
Reddy Shri Modugula Venugopala

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government proposes to revamp the administrative practices and procedures in view of fast growing corruption;
- (b) if so, the details thereof;
- (c) whether the Government proposes to set up Anti-Corruption Watchdog Authority to effectively check corruption cases; and
- (d) if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office (SHRI V. NARAYANASAMY)

(a) & (b) : To combat corruption, a Group of Ministers has been set up to look into all measures, legal or administrative. Two bills have been introduced in Parliament relating to judicial accountability and protection of whistle blowers. Besides the legislation, necessary revamping of administrative practices and procedures are on fast-track. Several steps have already been taken by the Government in the recent past to combat corruption and improve the functioning of Government. These include :-

- (i) Issue of Whistle Blowers' Resolution, 2004 and introduction of a comprehensive Bill in the Lok Sabha in 2010 for protection of whistle - blower;
- (ii) Enactment of Right to Information Act, 2005;
- (iii) The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;
- (iv) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (v) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; Similar instructions have been issued by the Central Government on 16th June, 2009 advising the State Governments to adopt Integrity Pact in major procurements;
- (vi) Signing of the United Nations Convention against Corruption and ratifying the same;
- (vii) Introduction of e-Governance and simplification of procedures and systems;
- (viii) Issue of Citizen Charters.

(c) & (d): The Central Vigilance Commission and the Central Bureau of Investigation are the two premier agencies of the Government of India to investigate into instances of corruption. A proposal to establish an institution of Lokpal to inquire into allegations of corruption against certain public functionaries is under consideration of the Government.